

try has also expressed the desire to convert this unit into a defence production unit. The large majority of the employees of the Company (of whom 46 per cent are Government servants) have also appealed to the Government to convert it into a departmental undertaking.

This may seriously be considered by the Ministry of Industry.

(v) REPORTED FAILURE OF AIR TRAFFIC CONTROL AT NAGPUR AIRPORT.

SHRI C. N. VISVANATHAN (Tirupattur). I request the Deputy Speaker to permit me under Rule 377 to mention the following matter of urgent public importance:

I would like to draw your specific attention to the hair-breadth escape from disaster which I including other passengers in the Delhi bound plane Boeing from Madras had on July 8th evening. The plane which lands at Nagpur airport had been cleared to land by the Air Traffic control and had actually descended to 300 feet. The pilot then discovered that landing was fraught with grave risk as the airport was lashed by thunderstorms and took the decision to overfly Nagpur. He had to do a steep climb as the aircraft had already come down very low. We, the passengers had our hearts in our mouths in those nerve racking moments. Then we realised the debt of our gratitude to the pilot who saved us from near certain death by his skill. In this close brush with destiny, we cannot help asking the question 'How did the Nagpur airport authorities give clearance for the plane to land under such bad weather conditions and treat the passengers as hostages to fortune. We would not like to live those moments again. It is not the first time that a similar experience has occurred in Nagpur. It is high time that Government orders a thorough check up of surveillance and communication facilities at Nagpur so as to avert any disaster in future.

(vi) REPORTED POSSIBILITY OF STRIKE BY WORKERS OF MILLS UNDER N.T.C. AT INDORE AND OTHER PLACES IN MADHYA PRADESH

श्री कल्याण जैन (इन्दौर) : उपाध्यक्ष महोदय, मैं विषय 377 के अधीन विनियमित महत्वपूर्ण विषय की ओर आप का ध्यान आकषित करना चाहता हूँ—

मध्य प्रदेश सरकार ने मध्य प्रदेश के सतत कपड़ा मिलों के कामगारों को 45 रुपये प्रति माह की बेतन-वृद्धि देने की घोषणा की है। इस के परिणामस्वरूप मिलीजोक्त की सभी कपड़ा मिलों ने अपने मजदूरों के बेतन में 45 रुपये की वृद्धि की है। लेकिन मेमनल टैक्सटाइल कारपोरेशन ने अपने अस्तित्व की कपड़ा मिलों के मजदूरों को उक्त बेतन वृद्धि देने से इन्कार कर दिया। परिणामस्वरूप इन्दौर एवं मध्य प्रदेश के अन्य स्थानों की कपड़ा मिलों में आन्दोलन उत्र हो गया है और हड़ताल हो गई है। पूर्व में जब बेतन वृद्धि को ले कर आन्दोलन हुआ तो सभी प्रतिनिधि भय सचदनों एवं कपड़ा मिलों के प्रबन्धकों से मामला पत्र निर्णय के लिये मध्य प्रदेश के मुख्य मंत्री पर सौंपा था। मेमनल टैक्सटाइल कारपोरेशन के द्वारा पत्र निर्णय को न मानने से कपड़ा मिल मजदूरों में अशांति बढ़ रही है।

(vii) REPORTED REMOVAL OF NAMES FROM VOTERS' LIST IN MANGALDOI CONSTITUENCY IN ASSAM.

SHRI AHMED HUSSAIN (Dhubri): I take this opportunity of drawing your kind attention to a human problem which is causing lot of political and social tension in the State of Assam.

Sir, I also like to mention here some unwise and undemocratic action of the Assam Government, as a result of which the reign of panic has been let loose in areas particularly amongst the minority communities. In the last budget session, I raised the issue of deportation of Indian Citizens and harassment caused by the police to the innocent peace loving citizens of the land. We presume that the matter might be under active consideration of the Government. But the recent deployment of the Police to get the Voters names excluded from the list on the eve of by-election of Mongaldai Parliamentary Constituency due to the sudden death of late Shri Hiralal Pate-